

HIGH COURT OF ANDHRA PRADESH

MAIN CASE No.: W.P. No.17787 of 2021

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
(7)	14.09.2021	<p><u>UDPR, J</u></p> <p>Heard the learned counsel for petitioners Sri V.Sai Kumar, and Smt. E.Shanthasree, Standing Counsel for 2nd respondent.</p> <p>It is the vehement contention of learned counsel for petitioners that the proposed holding of betterment examination for 1st and 2nd year intermediate students commencing from 15.09.2021 is against the order of the Hon'ble Apex Court in W.P. (Civil) No.620/2021 dated 24.06.2021, wherein direction was given to all the State Boards to ensure that the Schemes are formulated and notified at the earliest and not later than 10 days from the date of order to declare the results of internal assessment. It is argued that no scheme has been formulated by 2nd respondent for holding the examination.</p> <p>Per contra, learned Standing Counsel would submit that 1st year intermediate students were passed without conducting examination in view of the prevalence of COVID-19 pandemic and also in view of the direction of the Hon'ble Apex Court. She would further submit that the betterment examination is proposed to be held in order to</p>	

give an opportunity to the students who want to take the examination and improve their marks, and the petitioner if proposes can appear for the examination, and the relevant merit or the future of the students will not be affected in any manner in view of the holding of examinations. Learned Standing Counsel sought time for filing a detailed counter.

List the matter on 29.09.2021.

It is made clear that the Intermediate Board examinations for 1st and 2nd year proposed to be conducted by 2nd respondent will be subject to the result of the instant writ petition.

UDPR, J

MVA

Note: Issue C.C. today

(B/o)
MVA